

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

STARRED QUESTION NO:29  
ANSWERED ON:21.11.2000  
DEMOLITION OF UNAUTHORISED CONSTRUCTIONS  
PRABHUNATH SINGH;RAGHUNATH JHA

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether the Government propose to demolish unauthorised constructions in farm houses, Minister`s and MP`s bungalows and other areas in the National Capital Territory of Delhi as reported in various leading newspapers between June and October, 2000;
- (b) if so, the details of hungalows/unauthorised constructions identified and demolished so far and the reasons for not demolishing the remaining ones even after the lapse of more than five months;
- (c) whether any difficulty is being faced by the Government in removing unauthorised constructions in farm houses and at other places in Delhi;
- (d) if so, the details thereof and the steps being taken to remove such difficulties; and
- (e) the measures taken/proposed to be taken to decongest the city by shifting the Government offices from Delhi and the time by which this is likely to be achieved?

**Answer**

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI JAGMOHAN )

(a)to(e): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 29 21.11.2000 REGARDING DEMOLITION OF UNAUTHORISED CONSTRUCTIONS.

(a)to(d): Detection and action against unauthorised/illegal constructions is a continuous process and action is taken by the concerned agencies in this regard under the relevant laws and rules. Instructions in this regard have also been issued to the concerned agencies by the Ministry from time to time drawing their attention to the need to take effective action. This has been reiterated again by issuing comprehensive instructions on 28.8.2000 with the aim of ensuring effective and systematic action against all types of unauthorised/illegal constructions in Delhi.

So far as farm houses are concerned, instruction have also been issued to the MCD and the DDA to carry out a comprehensive survey, inter-alia with the objective of identifying unauthorised/illegal constructions. With a view to expediting and monitoring this process, a Committee has also been set up in the Ministry with the representation of concerned officials from the MCD, DDA and the Government of National Capital Territory of Delhi. In the process of surveys some difficulties have been experienced on account of non-matching of revenue record numbers with actual farm houses, change of title due to transfers, etc. and frequent non-availability of the actual owners or present occupiers on the sites. Instructions have been issued to deploy joint teams of the MCD/DDA and revenue officers as also to take steps for effecting entry and inspection as per the rules even where the owners are not present or their cooperations is not forthcoming. It is expected that with these measures the process of identification of unauthorised construction in farm houses and action against them will be expedited, and strict directions have been given to ensure time bound action in this respect.

In respect of the General Pool Residential Accommodation, 480 notices under the provisions of SR 317-B-21 have already been issued to the allottees giving them 30 days time to remove the unauthorised construction, failing which allotment would be deemed to have been cancelled. It has also been decided to issue a Public Notice in the newspapers requiring the allottees to remove unauthorised construction within 15 days, failing which the allotment shall be deemed to have been cancelled and the allottees debarred from further allotment, besides facing departmental action and eviction from the Government accommodation under the Public Premises (Eviction of Unauthorised Occupants) Act.

As regards MPs residences, wherever unauthorised construction was noticed, the same was reported to the Lok Sabha/Rajya Sabha Sectt. for appropriate action. Certain additional constructions of temporary nature are permissible in the residences of Ministers, as per the extant guidelines to meet their functional requirements and exigencies of office.

(e): To decongest Delhi, 9 Central Government offices have been identified by the Government for being shifted out. Since actual

shifting depends upon several factors, like availability of land, construction of alternate buildings, etc. no definite time frame can be indicated by which these offices will be shifted.